
(2020) 10 SEBI CK 0062

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 306 Of 2020, Appeal No. 292 Of 2020

Arth Vrddhi Securities Ltd

APPELLANT

Vs

National Stock Exchange Of India Limited

RESPONDENT

Date of Decision : 16-10-2020

Acts Referred:

Citation : (2020) 10 SEBI CK 0062

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Vinay Chouhan, Kamal Agrawal, Venkatesh Dhond, Sachin Chandarana, Rashid Boatwalla, Rahul Jain, Manilal Kher Ambalal

Judgement

1. We have heard Mr. Vinay Chauhan, learned counsel for the appellant and Mr. Venkatesh Dhond, learned senior counsel along with Mr. Sachin

Chandarana, Mr. Rashid Boatwalla and Mr. Rahul Jain, advocates for the respondent through video conference.

2. Pursuant to our last order, the respondent has filed an affidavit today which is taken on record. Let the matter be listed for hearing on October 26,

2020.

3. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.